

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

New Delhi, this 1st February, 1995

MA 270/95 in OA 18/1995

(2)

Hon'ble Shri P.T.Thiruvengadam, Member (A)

1. BSF Civilian Emp. Welfare Assn.
4591/10, Basti Harphool Singh
Sadan Thana Road, Delhi
2. Shri Pankaj Mehta
B-8/221, Sector 3, Rohini, Delhi-85 .. Applicants
By Shri A.K. Behra, Advocate

Versus

Union of India, through

1. The DG, Border Security Force,
CGO Complex, Lodi Road, New Delhi
2. The Assistant Director(Accounts)
BSF, Pushpa Bhawan, New Delhi .. Respondents

ORDER (oral)

MA 270/95 has been filed with a prayer that the applicant may be allowed to withdraw the OA 18/95 with liberty to the applicant No.2 Pankaj Mehta to assail the transfer order issued on 30.11.94 by filing a separate OA.

2. MA is allowed. Accordingly, OA 18/95 is consigned to records. Liberty is given to Applicant No.2 for filing a separate OA with regard to his transfer passed on 30.11.94. Notice issued to the Respondents in OA 18/95 need not be acted upon.

P. J. 25

(P.T.Thiruvengadam)
Member (A)
1.2.1995

/tvg/